

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1389 OF 2018 IN
APPEAL NO. 135 OF 2018 &
IA NOS. 631, 728 & 641 OF 2018**

Dated: 24th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Haryana Power Purchase Centre & Ors. Appellant(s)
Versus
GMR Kamalanga Energy Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran, Sr. Adv.
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Counsel for the Respondent(s) : Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-2
Mr. R. K. Mehta
Ms. Himanshi Andley for R-4

ORDER

Additional documents in response to the Tribunal's direction dated 15.01.2019 may be filed within a week.

The Appellant and Respondent – GRIDCO shall address arguments on the additional documents as part of the Appeal documents.

List the application (IA-1389 of 2018) for further hearing on **07.08.2019**.

**(S.D. Dubey)
Technical Member**
tpd/mkj

**(Justice Manjula Chellur)
Chairperson**